

श्री रामाबतार शास्त्री (पटना) : मैं यह निवेदन कर रहा था कि पूरे हिन्दुस्तान के लगभग 30 हजार स्टेशन मास्टर और ग्रिमिस्टेट स्टेशन मास्टर असहयोग आन्दोलन कर रहे हैं 16 दिसम्बर से तो मैं चाहूँगा कि उस के बारे में उप-रेल मंत्री जो यहाँ मौजूद है, वह एक ब्यान दें, उन से बातें करे । उन का टैन प्वाइंट डिमांड है और मेरे पास कलकत्ते से बिट्टी आई है कि ए. आई सी सी. के नुमाइंदे उन को वहाँ जा जा कर टेरेराइज कर रहे हैं और उन के आन्दोलन करने में दिक्कत पैदा कर रहे हैं । तो इस के बारे में वह एक ब्यान दें कि उन की मांग क्या है ? सरकार की नीति क्या है और उस का हल वह कैसे निकालना चाहते हैं ?

SOME HON. MEMBERS *rose* . . .  
(Interruptions).

MR. SPEAKER: All of you please sit down; you are speaking without my permission.

SHRI SAMAR GUHA (Contai): That word\*\* should not be there.

MR. SPEAKER: It will not be there.

SHRI S. M. BANERJEE: I withdraw that word\*\* let only the other remain.

SHRI JYOTIRMOY BOSU: I wrote to you about the Metro Goldwyn Meyer employees. There has been a conspiracy between one set of Indians and another set of Americans....

MR. SPEAKER: By writing you do not get my permission.

SHRI JYOTIRMOY BOSU: ....@

MR. SPEAKER: I have not allowed you; it will not go on record. There is

no provision in the Rule that I should allow anything to come in this House at any time. You should come through proper channel.

SHRI JYOTIRMOY BOSU: May I make one submission taking only half a minute? I wrote to you.

MR. SPEAKER: No, I have not called you.

13.46 hrs.

#### PAPERS LAID ON THE TABLE

ANNUAL ACCOUNT OF MORMUGAO PORT TRUST FOR 1970-71 AND AUDIT REPORT THEREON

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): I beg to lay on the Table a copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Trust for the year 1970-71 and the Audit Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in Library See No LT-4104/72]. ANNUAL REPORT OF COAL MINES LABOUR WELFARE ORGANISATION

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR REHABILITATION (SHRI BALGOVIND VERMA): On behalf of Shri R. K. Khadilkar, I beg to lay on the Table a copy of the Annual Report (Hindi and English version) on the activities of the Coal Mines Labour Welfare Organisation, for the year 1970-71 [Placed in Library. See No LT-4105/72].

REVIEW AND ANNUAL REPORT OF HINDUSTAN STEEL LIMITED, RANCHI

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Hindustan Steel Limited, Ranchi, for the year 1971-72.

\*\*Expunged as ordered by the Chair.

@Not recorded.

(2) Annual Report of the Hindustan Steel Limited, Ranchi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General there on. [Placed in Library. See No. I.T-4106/72].

**REVIEW AND ANNUAL REPORT OF  
FERTILISERS AND CHEMICALS, TRAVANCORE  
LIMITED**

**THE DEPUTY MINISTER IN THE  
MINISTRY OF PETROLEUM AND  
CHEMICALS (SHRI DALBIR SINGH):** I beg to lay on the Table a copy each of the following papers, (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—

(1) Review by the Government on the working of the Fertilisers and Chemicals, Travancore Limited, for the year 1970-71.

(2) Annual Report of the Fertilisers and Chemicals, Travancore Limited, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. II-4107/72]

**COMMITTEE ON PETITIONS**

**MINUTES**

**SHRI A. P. SHARMA (Buxar):** I beg to lay on the Table Minutes of the Twelfth to Twenty-first sittings of the Committee on Petitions.

**MESSAGES FROM RAJYA SABHA**

**SECRETARY:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th December, 1972, agreed without any amendment to the Delimitation Bill, 1972, which was passed by the Lok

Sabha at its sitting held on the 14th December, 1972."

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Capital of Punjab (Development and Regulation) (Chandigarh Amendment) Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 19th December, 1972."

**CAPITAL OF PUNJAB (DEVELOPMENT  
AND REGULATION) (CHANDI-  
GARH AMENDMENT) BILL**

**AS PASSED BY RAJYA SABHA**

**SECRETARY:** Sir, I lay on the Table of the House the Capital of Punjab (Development and Regulation) (Chandigarh Amendment) Bill, 1972, as passed by Rajya Sabha.

**'PUBLIC' ACCOUNTS COMMITTEE  
FIFTY-FIFTH REPORT**

**SHRI S. ZHIYAN (Kumbakonam):** I beg to present the Fifty-fifth Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Ninth Report relating to Ministry of Education and Social Welfare.

**COMMITTEE ON PETITIONS**

**SEVENTH REPORT**

**SHRI A. P. SHARMA (Buxar):** I beg to present the Seventh Report of the Committee on Petitions.

**COMMITTEE ON ABSENCE OF  
MEMBERS FROM SITTINGS OF THE  
HOUSE**

**EIGHT REPORT**

**SHRI S. C. SAMANTA (Tamluk):** I beg to present the Eighth Report of the Committee on Absence of Members from the Sittings of the House.